

[English]

**Use of FERA for False Statements
Regarding Foreign Assets**

4874. DR. SUDHIR ROY: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to use FERA against those Indian Nationals who have made false statements regarding their foreign assets;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) to (c). Acquisition of any immovable property situated outside India by person(s) resident in India without the specific permission of the Reserve Bank of India is violative of Section 25 of FERA, 73 and Section 48 of FERA prohibits the person (s) to furnish false information and declaration to any concerned authority which is also a contravention of FERA.

Whenever any information in respect of such violation of the provisions of FERA is received, suitable action is initiated by the Directorate of Enforcement.

**National Institute for Orthopedically
Handicapped**

4875. SHRI V. SOBHANADREESWARA RAO: Will the Minister of WELFARE be pleased to state:

(a) whether there is a proposal to set up a regional centre of National Institute for Orthopedically Handicapped Calcutta, at Hyderabad in Andhra Pradesh;

(b) if so, the likely date by which the

centre will be established; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) Does not arise.

(c) Unlike handicaps affecting hearing or vision, orthopaedic handicap do not require special training of teachers. The work of physical rehabilitation, through fitment centers, is carried out in different part of the country through other State and Central institutions, hence National Institute for the Orthopaedically Handicapped does not have any proposal for establishing a Regional Centre.

**National Institute for Visually
Handicapped**

4876. SHRI V. SOBHANADREESWARA RAO: Will the Minister of WELFARE be pleased to state:

(a) whether Government of Andhra Pradesh has requested the Union Government to establish a regional Centre of National Institute for Visually Handicapped to cater to the training needs of visually handicapped women in particular;

(b) whether the State Government has assured the land needed for the Centre free of cost; and

(c) if so, the reaction of Union Government?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) The Govt. of Andhra Pradesh has requested for the establishment at Hyderabad of a Regional Centre of National Institute of Visually

Handicapped, Dehradun.

(b) Yes, Sir.

(c) It has been decided to locate the Regional Centre of the Institute at Madras. A Teachers Training Centre for primary teachers of the Visually Handicapped has been established at Hyderabad by NIVH.

Chandaka Elephant Sanctuary

4877. SHRIMATI JAYANTI PATNAIK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the details of progress made in the development of Chandaka Elephant Sanctuary in Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIZ. R. ANSARI): Progress made in the development of Chandaka Elephant Sanctuary in Orissa includes over 60 kms of trench digging; 41 kms of electric fencing; 800 ha. of fruit tree plantation; 39 kms of road construction; construction of inspection paths, maintenance of roads, buildings and trenches; purchase and maintenance of vehicles and payment of compensation to displaced persons. According to information available, Rs. 121.81 lakh inclusive of Central assistance, have been spent on Chandaka Elephant Sanctuary in the last three years.

Implementation of Seeuy

4878. SHRIMATI JAYANTI PATNAIK:
SHRI P. R. KUMARMANGALAM:

Will the Minister of FINANCE be pleased to state:

(a) whether any study has been made by an independent research/consultancy organisation to evaluate the implementation

of the self-employment programme for the educated unemployed;

(b) if so, the percentage of cases in which the loan advanced to the beneficiaries have been utilised;

(c) the recovery position;

(d) the main problems and bottlenecks encountered in the implementation of the programme; and

(e) the steps taken to overcome these problems and bottlenecks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (e). The Central Government have requested the State Governments/Union Territory Administrations to identify independent reputed organisations to evaluate the Scheme for providing Self-Employment to the Educated Unemployed Youth (SEEUY). The Government has also agreed to bear 50% of the cost of such study subject to a ceiling of Rs 1 lakh per State. The performance of this Scheme would be known only after the evaluation studies are finalised.

L.I.C. and G.I.C. Loans to States

4879. SHRIMATI JAYANTI PATNAIK: Will the Minister of FINANCE be pleased to state:

(a) whether Union Government have allocated Life Insurance Corporation and General Insurance Corporation loans to different States;

(b) if so, the amount of LIC and GIC loans allocated to different States in 1987-88 financial year;

(c) the purpose for which LIC and GIC loans have been allocated; and